

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-197(PB)/2017

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Limited **APPLICANT / PETITIONER**
Vs.
Tecpro Systems Limited **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.02.2018

Coram:

**VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the APPLICANT :- Mr. Pramod Kumar Kathavi, Advocate for Applicant in CA No.19(PB)/2018
Mr. Karan Bharihoke, Advocate for RP

For the RESPONDENT :-

ORDER

Learned Counsel for the Resolution Professional (R.P) is present and represents that in compliance to the directions dated 23.1.2018 passed by this Tribunal, notice of the application has been duly taken to the Respondents and upon service of notice , Respondent-2, being the Provident Fund Department is being represented by Mr. Puneet Garg, Advocate who seeks some time to file reply to the application. It is seen from the Order dated 23.1.2018 that the respondents were required to file reply on or before today (06.2.2018) hearing. However, further time will be granted for filing reply on the condition that Provident Fund Department should not take any coercive steps in relation to the assets of the Corporate Debtor. In view of admission of the Petition and

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the CIRP process as well as subsequent extension of CIRP process which is expiring only as per the submission of Ld. Counsel for the R.P. on 31st May, 2018, in any case moratorium as provided for under Section 14 of IBC, 2016 is in place.

In relation to CA No.46/PB/2018, let the reply to the same be filed within a period of one week from today.

Post this matter for enquiry on 27.2.2018.

In relation to CA.No.19/PB/2018 : Learned Counsel for the RP represents that reply has been duly filed with the Registry and a copy of the same has been duly dispatched to the address of the Ld. Counsel for the applicant 'By post'. It is represented by the Ld. Counsel for the applicant that a copy of the reply has not been received. In view of the said representation, Ld. Counsel for the R.P. makes available copy of the reply to the Ld. Counsel for the applicant. However, it is represented by the Ld. Counsel for the Applicant that he is residing out of station and will not be in a position to be present before this Tribunal on 27.2.2018. At his request, the matter is posted for hearing on 1st March, 2018 in respect of the above CA.

List on 1st March, 2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.2.2018